

(2)

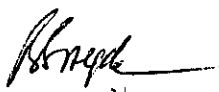
Dated: 1.12.94

Shri S. P. Kulkarni, Counsel
for the applicant. Shri S. S. Karkera
proxy for Shri P. M. Pradhan, Counsel
for the respondents.

Respondents are directed to
file reply within four weeks.
Applicant has filed M.P. 1160/94
for joining other applicants and
submits that they are seeking
same and identical relief.
In the circumstances M.P. 1160/94
is allowed. The applicant is
directed to amend the OA and
give an amended copy to the
Counsel for the respondents.

List the case on 23.1.95
for admission hearing.


(P. P. Srinivasa)
M(A)


(B. S. Hegde)
M(S)

23.1.95

Applicant by Shri. S. P.
Kulkarni.

Respondent by Shri. P. M.
Pradhan.

It is apparent that
the applicant has not
made any representation
in respect of reliefs he
is seeking, to the
respondents. Shri. Pradhan

③ for the respondents states that if such representation is made by the applicants within 4 weeks, the respondents will consider the representation for granting such relief as may be permissible within 8 weeks thereafter and that until that representation is decided, the applicant's service will not be discontinued.

In view of this statement, we direct that the applicant will make a representation to the respondents within 4 weeks and the respondents to decide the representation within 8 weeks thereafter. Applicant's service not be discontinued until the representation is disposed of.

With this direction the O.A. is disposed of.

At. 23/01/95
Order/Judgement (despatched)
to Applicant, Respondent (s)
on 13/2/95

14/2/95

(P.P. Srivastava)
M(A)

(M.S. Deohpande)
V/c